N O T I C E

In continuation of earlier Notices dated 29th November, 2021 and 22nd December, 2021

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that the Division Bench presided over by the Hon'ble Shri. Justice K. R. Shriram (Court Room No. 13) has issued the following directions in continuation of earlier notices dated 29th November, 2021 and 22nd December, 2021:

That the time granted *vide* notice dated 29th November, 2021 to comply with office objections in all the Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA, all the Appeals, References and Applications under Indirect Taxes under Central Acts, all the Writ Petitions, Appeals and References under Direct Tax Laws and the Chartered Accountant References which are pending under office objections on original / appellate side and which has been extended by a period of 6 weeks from 22nd December, 2021 *vide* notice dated 22nd December, 2021 is **further extended till 28th February 2022**, failing which the same will stand rejected under Rule 986 of High Court (Original Side) Rules, 1980 /Chapter V Rule 5 of the Bombay High Court Appellate Side Rules, 1960 for non-removal of office objections without further reference to the Court.

Dated this 25th January, 2022.

By Order,

sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay